

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 11162 OF 2020

Between:

Dr. M. Sriyah Koumudi, D/o. M.Sathyanarayana Shastri, Aged about 23 years, Occ:
Student, R/o. H.No.1-30-857, Jyothi Nilayam, Shivanagar, Kanajiguda, Opp.Telecom
Colony, Secunderabad, Hyderabad, Telangana-500 015

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the Respondents, particularly Respondent No.2, in not considering the petitioner for counseling and admission into PG Medical Courses under NRI and institutional quota i.e. Management Quota-2 and 3 for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider the Petitioner for in the next round of counseling for admission into the PG Medical Courses under NRI and institutional quota i.e. Management Quota - 2 and 3 for the academic year 2020-21.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions directing the 2nd Respondent to consider the Petitioner under NRI and institutional quota i.e. Management Quota-2 and 3 in the counseling and admission into the PG Medical Courses for the academic year 2020-21 for next round of Counseling, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI SRINIVASA RAO PACHWA

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.11162 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Srinivasa Rao Pachwa, learned counsel appears for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- T. TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI SRINIVASA RAO PACHWA, Advocate [OPUC]
2. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

MP
LS *KS*

HIGH COURT

DATED: 18/10/2024



ORDER

WP.No.11162 of 2020

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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21/11/24